

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [SHANTAN INNOVATIONS PVT. LTD.]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHANTAN INNOVATIONS PVT. LTD.
2.	Date of incorporation of corporate debtor	17.02.2009
3.	Authority under which corporate debtor is incorporated / registered	ROC, Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51395MP2009PTC021627
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Off.: Flat No. 302, Block H, Scheme No. 94, Service Road, Gram- Pipliya Kumar, Ring Road, INDORE, Madhya Pradesh- 452 001 Factory: Plot No. 25,52 Hector New GIDC, Umargam, Valsad- 396171
6.	Insolvency commencement date in respect of corporate debtor	23.10.2020, order uploaded on 26.10.2020
7.	Estimated date of closure of insolvency resolution process	24.04.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: AMRESH SHUKLA Registration No.: IBBI/IPA-001/IP-P00120/2017-18/10255
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: insolvencyprofessionalsindia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-05, Jaideep Complex, 112, Zone-II, M.P. Nagar, Bhopal-M.P. 462011. e-mail id: cirp.shantan@gmail.com
11.	Last date for submission of claims	09.11.2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. N.A. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shantan Innovations Pvt. Ltd. on 23.10.2020, order of the same uploaded on 26.10.2020.

The creditors of Shantan Innovations Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 09.11.2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional	: Amresh Shukla
Date	: 27.10.2020
Place	: BHOPAL